

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB) 35 (ND)/2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.08.2018**

**NAME OF THE COMPANY: M/s Helpline Hospitality Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**Present for the Petitioner:** Mr. Sameer Rastogi & Mr. Sarvesh Kashyap,  
Advocates for Liquidator

**Present for the Respondent:** Mr. M.S. Vishnu Sankar, Advocate for Corporate  
Debtor

**ORDER**

Learned counsel for the RP submits that the tangible assets as available with the Corporate Debtor had been taken over by the Liquidator. It is submitted that the value is negligible and therefore permission to dispose of the same is prayed for. Let an appropriate application be filed with details.

To come up on 11<sup>th</sup> of September, 2018.

  
**(Deepa Krishan)**  
Member (T)

  
**(Ina Malhotra)**  
Member (J)

(Sameer)